

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 06TH DAY OF MAY 2020 / 16TH VAISAKHA, 1942  
B.A.TMP NO.114 OF 2020

(CRIME NO. 140/2019 OF VAGAMON POLICE STATION, IDUKKI DISTRICT)

PETITIONER/ 3RD ACCUSED:

BIJU GEORGE, AGED 50 YEARS, S/O GEORGE, MANDAPATHIL HOUSE,  
POONJAAR (PO), THEKKEKARA, KOTTAYAM DT. PIN: 686 581.

BY ADV. T.K.AJITHKUMAR & AISWARYA RAMESAN.

RESPONDENTS/ COMPLAINANT:

1. STATE OF KERALA REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, KOCHI-31.
2. SUB INSPECTOR OF POLICE, VAGAMON POLICE STATION, VAGAMON (PO), IDUKKI DISTRICT. PIN: 685 503.
3. SHERLY @ PHILOMINA, AGED 54 YEARS, D/O ALBERT, JOYLAND, FLAT NO. 34/92802, VALIYAPADAM ROAD, EDAPPALLY (PO), ERNAKULAM DT. PIN: 682 024.

BY P.P.SRI.AJITH MURALI & SANTHOSH PETER (SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON  
06.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J.**

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**B.A. TMP No. 114 of 2020**  
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**Dated this the 6<sup>th</sup> day of May, 2020**

**ORDER**

The learned Public Prosecutor submitted that a detailed hearing is necessary in this case, and the Case Diary is to be produced before a decision is to be taken. Since the Court is hearing the bail application through Video Conference, this case may be adjourned after vacation when the regular court starts sitting. The learned Public Prosecutor also undertaken that, the petitioner will not be arrested till the case is finally disposed of.

Recording the submission, the case is posted after vacation.

**P.V.KUNHIKRISHNAN, JUDGE**

MMG